

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/3(CHE)/2024**

**PETITION NUMBER : CP(IB)/178(CHE)/2022**

**NAME OF THE APPLICANT : Mathur Sabhapathy Viswanathan (RP) of  
M/s EMI Infrastructure Pvt Ltd**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 33(1)(a) of IBC, 2016 r/w Rule 11 of  
NCLT Rules, 2016**  
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**ORDER**

Ld. Counsel Mr. V. Manivannan for the RP. Ld. Counsel Mr. Ravi Rajagopalan for the SRA.

In this case, the Counsel for the RP stated that the resolution plan is coming up for voting today and therefore sought short adjournment in the matter to inform the outcome of the voting. The Counsel for the SRA stated that his Intervention Petition (IBC)/2(Che)/2024 be heard along with the above Application and the same was posted on 27.05.2024 during the earlier hearing held on 15.03.2024.

In view of the above, **IA(IBC)/3(CHE)/2024 and Intervention Petition (IBC)/2(Che)/2024 are posted for hearing on 18.04.2024.**

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

Phk